

**CENTRAL ADMINISTRATIVE TRIBUNAL,**  
**ERNAKULAM BENCH**

**Original Application No. 61 of 2013**

**Wednesday, this the 23<sup>rd</sup> day of January, 2013**

**CORAM:**

**Hon'ble Dr. K.B.S. Rajan, Judicial Member**  
**Hon'ble Ms. K. Noorjehan, Administrative Member**

P.K. Salim Babu, Junior Telecom Officer,  
 Pursuit Cell, Bharat Sanchar Nigam Limited,  
 Alleppey, Residing at Kanjirathil, Cheravally,  
 Kayamkulam. .... **Applicant**

**(By Advocate – Mr. Vishnu S. Chempazhanthiyil)**

**V e r s u s**

1. The General Manager, Telecom, BSNL,  
 Office of the General Manager, Telecom District,  
 BSNL Bhavan, Allappuzha-688 011.
2. Inquiring Authority & Divisional Engineer (Retd.),  
 No. B-48, Sankari, Ashramam Road, Sree Ramakrishnapuram,  
 Nettayam, Thiruvananthapuram-695 013.
3. The Chief General Manager, BSNL, Kerala circle,  
 Thiruvananthapuram. .... **Respondents**

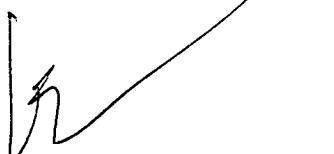
**(By Advocate – Mr. George Kuruvilla)**

This application having been heard on 23.01.2013, the Tribunal on the same day delivered the following:

**O R D E R**

**By Hon'ble Dr. K.B.S. Rajan, Judicial Member -**

The applicant has filed this Original Application challenging the penalty order dated 11.9.2012. Earlier when he approached the Hon'ble High Court the Hon'ble High Court has stated that the applicant has to



challenge the penalty order of reversion either in appeal or in OA, in accordance with the procedure. The procedure is specific that statutory remedy shall be availed of. As such it is necessary that the applicant first exhausts the administrative remedy (appeal) available to him.

2. In view of the aforesaid this Original Application is closed.

  
(K. NOORJEHAN)  
ADMINISTRATIVE MEMBER

  
(DR. K.B.S. RAJAN)  
JUDICIAL MEMBER

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